

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-05-2023 AT 10:30 AM**

**Company Petition IB/276/2021**  
u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Divyajyothi Engineers & Contractors Pvt Ltd

**...Operational Creditor**

**VS**

Aditya Housing & Infrastructure Development  
Corporation Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for the Operational Creditor, Ld. Counsel for the Corporate Debtor alone present. Matter is passed over. Matter called again, no representation for Operational Creditor again. Petition is dismissed for default, however, with no costs.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**